

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

CALCUTTA BENCH

M.A. 713 of 2001
M.A. 131 of 2001
O.A. 1422 of 1997.

Present : Hon'ble Mr. S. Biswas, Administrative Member
Hon'ble Mr. A. Sathath Khan, Judicial Member

Gopal Seal & Ors.

- VS -

Union of India & Ors.

For the applicant : Ms. B. Banerjee, Counsel.

For the respondents : Mr. S. Chowdhury, Counsel.

Date of Order : 24.04.2003.

ORDER

MR. A. SATHATH KHAN, JM:

M.A. 131 of 2001 has been filed for amendment and M.A. 713 of 2001 has been filed for early date of hearing. ^{for} The M.A. 131 of 2001, amendment is allowed. Amendment is to be carried out within one week, a copy of the amendment application is to be served on the respondents within one week thereof and the matter will be listed for final hearing on 23.05.2003.

2. Now, O.A. has been fixed on 23.05.2003 for final hearing, ^{the} the said M.A.'s have become infrustrous.

Accordingly, both the M.A.'s are disposed of.


MEMBER (J)


MEMBER (A)